

Government of Bihar had asked for an increase in the rates of royalty by at least 50% in respect of all major minerals. This could not be agreed to in view of the proviso to section 9 (3) of the Mines and Minerals (Regulation and Development) Act, 1957 which lays down that the Central Government shall not enhance the rate of royalty in respect of any mineral so as to exceed twenty per cent of the sale price of the mineral at the pit's head. Keeping in view the above legal limitation and all other relevant aspects such as the impact of the proposed increase in the royalty rates on the export of minerals, mineral-based industries within the country, etc., an average increase of about 10% in the rates of royalty on minerals was effected with effect from 1-7-1968. Information relating to the revised rates of royalty and the consequential benefit to Bihar was given in the Lok Sabha on 12-11-1968, in reply to Unstarred Question No. 375.

Acquisition of Buildings in Authorised Colonies

6364. SHRI M. L. SONDHI: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that it has been decided to acquire buildings in unauthorised colonies;

(b) whether it is a fact that demolition was ruled out years ago considering the tremendous human misery and financial suffering such an action would entail; and

(c) if so, why Government is reversing the previous decision ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING; AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B.S. MURTHY): (a) The residential plots falling in the approved portion of the colonies regularised by the Municipal Corporation in the year 1962 would be excluded from the purview of Land Acquisition awards, subject to the payment of development charges and fulfilment of the conditions prescribed in this regard by the Corporation. However, the

areas, e. g. roads, schools sites, parks and the like would have to be acquired.

(b) No.

(c) Does not arise:

12 hrs.

RE. CALLING ATTENTION, ETC.

SHRI M. N. REDDY (Nizamabad) : Sir, I have tabled a motion for discussing the statement of the Prime Minister. It is very important.

MR. SPEAKER : It may be very important. But you cannot dictate to the chair. Please sit down.

SHRI M. N. REDDY : Sir, it is a burning problem.

MR. SPEAKER : You will have to sit down first. I am on my legs. It is not proper to raise subjects like this whenever one chooses, expecting the Speaker to allow it. There must be some order in this House. You cannot simply get up and raise whatever you feel important. It may be very important to you. But this House consists of 523 members and their points are also equally important. The House cannot be dictated to like that. However important it may be to Shri Narayan Reddy, the House has also some rights.

SHRI M. N. REDDY : I want a debate on that statement.

MR. SPEAKER : It may be important, but I am not going to allow it.

SHRI JYOTIRMOY BASU (Diamond Harbour) : Sir, I have given notice of a calling attention notice. There is a *dharna* outside.....(interruptions)

MR. SPEAKER : Some hon. Members send to me a chit saying that they want to raise such and such a point. One hon. Member writes to me that two hon. Members are fasting and, therefore, he wants to raise it. Another hon. Member writes that one hon. Member has been beaten, so he wants to raise it. Some others, even without

writing, want to raise something which they feel important. Should we not follow some healthy rules and conventions? Should there not be some order in the House. Or should every hon. member be allowed to get up and shout and raise what he thinks important and all the other 522 members must put up with it? No, it is not proper. I will not allow it.

SHRI JYOTIRMOY BASU : Sir, I have given a calling attention notice.

MR. SPEAKER : I receive 30 to 40 calling attention notice every day. Can I admit all of them? No. So, I want some order in the House. I would request Shri Jyotirmoy Basu to resume his seat.

श्री रामाबतार झास्त्री (पटना) : अध्यक्ष महोदय, दो पार्लियामेंट के मेम्बर घटना दे रहे हैं।

MR. SPEAKER : It does not matter. If two Members are fasting, it does not mean that the other 520 members should not consider any other subject. No, I will not allow it.

12.0 3½ hours

PAPERS LAID ON THE TABLE

CORRECTION OF ANSWER TO STARRED QUESTION

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIVAN RAM) : I beg to lay on the Table a statement correcting the answer given on the 10th April, 1969 to starred Question No. 1018 by Sarvashri Yajna Datt Sharma and Hardayal Devgun regarding allegations against the son of a Union Minister. [Placed in Library. See No. LT-725/69]

ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : On behalf of Shri K. K. Shah I beg to lay on the Table a copy of the All India Institute of Medical

Science (Amendment) Rules, 1969, Published in Notification No. S. O. 1108 in Gazette of India dated the 22nd March, 1969 under sub-section (3) of section 28 of the All India Institute of Medical Sciences Act, 1956, [Placed in Library. See No. LT—727/69]

NOTIFICATION UNDER CENTRAL EXCISE RULES AND CUSTOMS ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the table—

- (1) A copy of Notification No. G. S. R. 841 Published in Gazette of India dated the 22nd March, 1969, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT—726/69.]
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—
 - (i) G. S. R. 861 published in Gazette of India dated the 29th March, 1969 together with an explanatory memorandum (Hindi version).
 - (ii) G. S. R. 862 Published in Gazette of India dated the 29th March, 1969 together with an explanatory memorandum (Hindi version).
 - (iii) G. S. R. 863 Published in Gazette of India dated the 29th March, 1969 together with an explanatory memorandum (Hindi version).
 - (iv) G. S. R. 911 Published in Gazette of India dated the 31st March, 1969 together with an explanatory memorandum.
 - (v) G. S. R. 912 published in Gazette of India dated the 31st March, 1969 together with an explanatory memorandum.
 - (vi) G. S. R. 918 published in Gazette of India dated the 1st April, 1969 together with an explanatory memorandum.